

1. More Staff in the freedom fighters division of Ministry of Home Affairs have been added.

2. Most of the State Governments/UT Administrations have set up Special Cells under supervision of Senior officers exclusively to process the verification of claims of Freedom Fighters.

3. All State Governments/UT Administrations have been requested to initiate campaigns to clear all pending cases of pension of freedom fighters.

4. Most of the State Govts./UT Administrations have formed State/District Level Committees to help scrutinize the claims of freedom fighters. These Advisory Committees have a role in verification of the sufferings of freedom fighters, especially where the freedom fighters are unable to furnish any adequate documentary evidence in support of their sufferings, due to non-availability of records.

#### Setting up of a Cement Project in Bhimkund area of Maharashtra

3627. SHRI SALASAHEB VIKHE PATIL;

SHRI CHANDRABHAN ATHARE PATIL;

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that fairly large deposits of lime are located in the Chanaka-Bhimkund area of Yeotmal district of Maharashtra;

(b) whether State Government had applied for a cement project for being located in this area and the Planning Commission had communicated their oral approval at the meeting of the full licensing committee held on 6 February, 1982;

(c) whether it is also a fact that keeping in view the rich potential of the area, the State Government have already recommended to construct a

railway line between Chanaka and Vani so that the cement plant becomes viable; and

(d) if so, by what time the Centre will grant permission for linking the cement plant in Maharashtra?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (d). An application for setting up a cement project with an annual capacity of 5 lakh tonnes of cement at Chanaka, Yeotmal District has been submitted by the State Industrial and Investment Corporation of Maharashtra Limited, Bombay. Planning Commission have supported the proposal from the limestone availability angle. While the State Government of Maharashtra had recommended construction of a railway line between Chanaka and Vani, the Ministry of Railways do not at present propose to extend the present new railway line beyond Pimpalkuti to Chanaka. A decision on the application will be taken having regard to the above factors and availability of coal to sustain the project on a long term basis.

Ashoka Paper Mills Limited

3628. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 448 on 6 October, 1982 regarding Ashoka Paper Mills Limited and state:

(a) whether both units of the Ashoka Paper Mills Limited have since resumed production and any responsibility has been fixed for its sickness;

(b) if so, details thereabout; and

(c) if not, reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c). The units of Ashok Paper Mills are expected to resume production shortly. The mill was in a critical financial

situation due to continued under utilisation of capacity, on account of the following reasons:—

- (a) Shortage of power
- (b) Disturbed conditions in Assam
- (c) Transport bottlenecks.
- (d) Non-Availability of sufficient working capital.

#### **Supersession in Promotion to Section Officers Grade on Ad-hoc Basis**

3629. SHRI R. L. P. VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that on the advice tendered by Home Ministry (D.P. & A.R.), some senior Assistants of C.S.S. Cadre in some Ministries of the Government of India, including the Ministry of Information and Broadcasting, have been superseded by their juniors in the matter of promotion to Section Officer Grade on *ad-hoc* (not temporary) basis;

(b) if so, what is the basis of such advice and whether the UPSC and Ministry of Law were consulted before tendering such advice;

(c) whether the same policy is being followed in the case of promotion in all other services like CSSS, CSCS, CIS etc.; and

(d) steps Government propose to take to remove frustration among the senior officers who are made to work under their juniors?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):**

(a), (b) and (d) In accordance with the provisions of rule 13 of the C.S.S. Rules, 1962, an Assistant (other than

those belonging to Scheduled Castes and Scheduled Tribes) should have rendered not less than five years of approved service for promotion to the grade of Section Officer. While seniority in the Assistant's grade is fixed according to the quotas of recruitment to the grade, irrespective of the length of service, it may sometimes happen that a senior Assistant has not put in the minimum of five years of service in the grade, thus rendering him ineligible for promotion to the next grade. This can neither be constructed as supersession nor should it give rise to any sense of frustration.

Since the advice given by the Department of personnel & A.R. was in accordance with the provisions of the aforesaid rule, the question of consulting UPSC or Ministry of Law did not arise.

(c) Each Service is usually governed by its own set of rules and what applies to the Central Secretariat Service does not become automatically applicable to every other Service.

#### **Per Capita Central Aid to States**

3630. SHRI AJIT BAG: Will the Minister of PLANNING be pleased to state the Centre's per capita aid so far during the Sixth Five Year Plan to different States (State-wise)?

**THE MINISTER OF PLANNING (SHRI S. B. CHAVAN):** A statement is placed on the Table of the House indicating the per capita allocation of Central assistance to States during 1980-81, 1981-82 and 1982-83.